

(c) and (d) Presently, there is no such proposal under consideration of this Ministry. Implementation of provisions of Central Motor Vehicles Rule, 1989 (CMVRs) and Motor Vehicles Act, 1988 comes under the purview of State Transport Departments/UTs.

Implementation of Supreme Court's order on removal of liquor shops

4255. SHRI RAJKUMAR DHOOT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the Supreme Court has recently directed the Central and State Governments to remove liquor shops and *thekas* from National Highways of the country;

(b) if so, the details thereof; and

(c) what action Government has taken, so far, on the direction of the Supreme Court?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Sir, The Hon'ble Supreme Court has directed the States and Union Territories to remove liquor shops along the National Highways with the direction that no shop for the sale of liquor shall be (i) visible from a National or State Highway; (ii) directly accessible from a National or State Highway and (iii) situated within a distance of 500 m of the outer edge of the National or State Highway or of a service lane along the Highway. In the case of areas comprised in local bodies with a population of 20,000 people or less, the distance of 500 m shall stand reduced to 220 m *vide* order dated 31st March, 2017.

(c) A circular has been issued for implementation on National Highways by Executing Agencies. Implementation of the orders of the Hon'ble Supreme Court is the responsibility of States/UTs.

National Highways in Nagaland

4256. SHRI D. P. TRIPATHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there has been increase in the number of National Highways in Nagaland;

(b) the details of the funds allocated for maintaining these National Highways since 2011;

(c) the details of funds utilization report from the Central and State Governments since 2011 regarding construction/maintenance of these National Highways;

(d) whether the roads upgraded to National Highways are functioning smoothly; and

(e) the funds made available for maintaining the National Highways in the State during 2017-18?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) Yes, Sir.

(b) For maintenance of National Highways in Nagaland, Ministry has allocated fund amounting to ₹ 239.99 crore since 2011-12.

(c) ₹ 311.42 crore has been spent on construction/ maintenance works of National Highways in Nagaland since 2011-12.

(d) Yes Sir.

(e) ₹ 47.59 crore.

Highway construction targets

4257. SHRI VIVEK GUPTA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the Minister had announced that by May, 2017 the target for construction of highways will be about 40 km. per day;

(b) the details of the rate of construction of highways during the last two years, quarter-wise;

(c) whether there has been a gap between the target set by the Ministry to construct 25,000 km. and the contracts awarded by the NHAI during the last year; and

(d) the details of all contracts awarded by the NHAI during the last two years for the construction of highways?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) Ministry has set an ambitious target of 15000 km which comes out to be 41 km. per day for construction of National Highways (NHs) in the financial year 2016-17.

(b) The rate of construction of NHs during the last two financial year 2015-16 and 2016-17 are 16 km. per day and 22 km. per day respectively.

(c) 16036 km including 4335 km. by NHAI have been awarded in the financial year 2016-17.